

IN THE SUPREME COURT OF INDIA

CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO.35 OF 2005

HARSH PATHAK

... Petitioner

VERSUS

ICICI BANK

... Respondent

WITH

TRANSFER PETITION (CIVIL) NOS. 278 AND 405 OF 2008

O R D E R

Mr. Vivek Tankha, learned senior counsel appearing for the petitioner submitted that with the subsequent change of circumstances, the grievance has become slightly different. We appreciate the submission put forth by the learned senior counsel.

In our considered opinion, if any grievance remains, the same should be put forth in a different writ petition so that, that can be appropriately appreciated and directions, if required in law, shall be issued.

With the aforesaid observations, the writ petition and the transfer petitions stand disposed of. There shall be no order as to costs.

.....,J.  
(Dipak Misra)

.....,J.  
(Uday Umesh Lalit)

New Delhi;  
July 08, 2016.

ITEM NO.49

COURT NO.4

SECTION PIL(W)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 35/2005

HARSH PATHAK

Petitioner(s)

VERSUS

ICICI BANK

Respondent(s)

(With appln.(s) for directions and intervention and for quashing the unjust and improper regulation and for direction and permission to place addl. Documents on record and office report)  
(For Final Disposal)

WITH

T.P. (C) No. 278/2008

T.P. (C) No. 405/2008  
(With Office Report)

Date : 08/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vivek K. Tankha, Sr. Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Varun Chopra, Adv.  
Mr. Sachin Pujari., Adv.  
Mr. Siddharth Shukla, Adv.  
Mr. Prashant Kumar, AOR

Mr. Rajesh Aggarwal, AOR

For Respondent(s) Mr. Abhinav Agrawal, Adv.  
Mr. Rohit Jolly, Adv.  
Mr. E.C. Agrawala, AOR

Mr. Gagan Gupta, AOR  
Mr. A.P. Mishra, Adv.

Mr. Atma Ram Nadkarni, ASG  
Mr. G. Ramakrishna Prasad, Adv.  
Mr. D.S. Mahra, Adv.

Mr. Irshad Ahmad, AOR

Mr. Rahul Prasanna Dave, AOR

Mr. Rajeev Sharma, AOR

Ms. Saanjh N. Purohit, Adv.

Mr. Ishan Gaur, Adv.

Mr. Vishal Nijhawan, Adv.

Mr. S. S. Shroff, AOR

Mr. Vikas Mehta, AOR

Mr. V. K. Verma, AOR

Dr. A.M. Singhvi, Sr. Adv.

Mr. Manjul Bajpai, Adv.

Mr. Ranjit B. Raut, Adv.

Mr. Sashwat Bajpai, Adv.

Ms. Bina Gupta, AOR

Ms. Zeba Khair, Adv.

Ms. Madhusmita Bora, AOR

Mr. Ashish Goel, Adv.

Mr. Pawan Kishore singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The writ petition and the transfer petitions stand disposed of in terms of the signed order. There shall be no order as to costs.

The IAs, if any, stands disposed of accordingly.

(Gulshan Kumar Arora)  
Court Master

(H.S. Parasher)  
Court Master

(Signed order is placed on the file)